
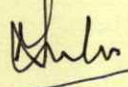


Serial No. of Order	Date of Order	Order with Signature	Office Note as to action*(if any) taken on Order
8.	23-8-2005	<p>At the very outset Mr. A. Moulik, learned senior counsel assisted by Mr. N.G. Sherpa, learned counsel for the petitioners submitted that the petitioners desire to withdraw this case as the matter has become infructuous in view of the amended provisions of Section 5A of the Sikkim Sales Tax Act, 1983. Heard also Mr. S.P. Wangdi, learned Advocate General assisted by Mr. J.B. Pradhan and Mr. Karma Thinlay, learned Govt. Advocates for the State respondents. In view of the above position, the case is closed as withdrawn.</p> <p style="text-align: center;"> (N. Surjamani Singh) Chief Justice(Acting)</p> <p style="text-align: center;"> (A.P. Subba) Judge</p>	